

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.21
C.A.Nos. 54, 55, 56 & 57/2022 in
C.P. No. 53/BB/2021

IN THE MATTER OF:

Dr. Shobha Fakkirappa Sunagar ... Petitioner
Vs.
M/s. Balaji Neurocare Health Service Pvt. Ltd. & Anr. ... Respondents

Order under Section 241-242 of Companies Act, 2013

Order delivered on: 27.06.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Vivekanda S
For the Respondents : Shri Chandramouli Prabhakar

ORDER

C.A.Nos. 54, 55, 56 & 57/2022:

1. Heard the Ld. Counsels for the Applicants and Respondents.
2. Ld. Counsel for the Applicant stated that the Respondents have filed common objections for the aforesaid Applications. Therefore, Ld. Counsel for the Respondent is directed to file separate objections for each of the Applications within a period of two weeks, after serving the copy on the other side. The rejoinder has already filed in the matter.
3. List the C.A.s and C.P on **08.08.2024**. The interim order granted on 30.03.2023 is extended till the next date of hearing.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Bhavya

-Sd-
K. BISWAL
MEMBER (JUDICIAL)